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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ **RFA 623/2023, CM APPLs. 39995-98/2023**

M/S V. K. POWERCON PVT. LTD. ...

..... Appellant

Through: Mr Nimish Chib, Advocate

versus

SMT. KUSUM & ORS. Respondents

Through: Mr Rishab Raj jain, Advocate for

BSES Yamuna Power Ltd./R-5

Mr Naresh Kumar Beniwal and Mr Nikhil, Advocates for GNCTD/R-6 Mr Dhruv Chawla, Advocate for

MCD/R-7

CORAM:

HON'BLE MS. JUSTICE POONAM A. BAMBA

ORDER 07.08.2023

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1.0 Vide this appeal, the appellant is assailing judgment dated 09.01.2023 passed by the learned Additional District Judge-01, Shahdara District, Karkardooma District Court in CS No. 2421/2016, whereby the appellant (defendant no. 4 before the learned trial court) was held jointly and severally liable with BSES (defendant no. 2 before the learned trial court) directing as under:

"a. The suit is decreed in favour of the plaintiffs and against Defendants No.2 and 4 jointly and severally for an amount of Rs. 2,11,99,501- (Rupees Twenty One Lac Nineteen Thousand Nine Hundred Fifty Only) along with pendente lite and future interest @ 9% per annum from the date of filing of the suit till realization with costs of the suit. Defendant no.2 and 4 are also directed to pay Rs.70,000/-





to the plaintiffs jointly and severally as observed in para 51 of this judgment."

- **2.0** Subject to deposit of the decreetal amount, issue notice to the respondents through all permissible modes on necessary steps being taken by the appellant.
- **3.0** Mr Rishab Raj Jain, Mr Naresh Kumar Beniwal and Mr Dhruv Chawla, learned counsel appear on behalf of the respondents no. 5, 6 and 7, respectively and accept notice.
- **4.0** List on **15.04.2024**.

POONAM A. BAMBA, J

AUGUST 7, 2023 g.joshi

Click here to check corrigendum, if any